

(2022) 05 TDSAT CK 0098

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition No. 86 Of 2019

Mark Network Solutions India Pvt Ltd

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 26-05-2022

Acts Referred:

Citation : (2022) 05 TDSAT CK 0098

Hon'ble Judges : Biresh Kumar, Registrar

Bench : Single Bench

Advocate : Mohit Gulati

Judgement

Nobody appears for the Respondents today. Four weeks further time was granted to the Respondents (Union of India) for filing supplementary affidavit. Four weeks further time is granted by way of last indulgence for filing supplementary affidavit, if any, failing which, the supplementary affidavit shall be accepted subject to cost of Rs.5000/- payable to the TDSAT Employees Welfare Society. The Petitioner will have liberty to file further Rejoinder in respect of the supplementary affidavit within four weeks thereafter. Let the matter be listed on 27th July, 2022 for directions.

Later on, Ms. Aparna Arun appears on behalf of the Respondents and was apprised of the Order passed earlier.